

CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Coram: Dr. Pramod Deo, Chairperson
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

No. L-1/44/2010-CERC

Date of Order: 30.6.2011

In the matter of

Approval of Procedure for scheduling of Short Term Open Access transaction (Bilateral & Collective in accordance with regulation 4 of the CERC (Open Access in Inter-State transmission) Amendment Regulations, 2009

And

In the matter of

National Load Despatch Centre

..... Respondent

ORDER

Regulation 4 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 as amended requires the Power System Operation Corporation Ltd. (National Load Despatch Centre) to issue, after obtaining the approval of the Commission, the detailed procedure to operationalise the short term open access and on any residual matter not covered in the above regulations.

2. Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses), regulations, 2010 would be effective from 01.07.2011 and the implementation of the same would require certain changes in the detailed procedure under Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008. The Commission vide order dated 28.6.2011 has

directed the National Load Despatch Centre to carry out necessary changes in the detailed procedure in accordance with the approved Procedure for Sharing of ISTS Losses and submit the same for approval of the Commission.

3. Accordingly, National Load Despatch Centre has submitted the revised Procedures for Scheduling of Short Term Open access Transactions (Bilateral) and (Collective Transaction) for the approval of the Commission. We hereby grant approval of the revised procedure as per Annexure-I and Annexure-II to this order.

Sd/-

(M.DEENA DAYALAN)
MEMBER

Sd/-

(V.S.VERMA)
MEMBER

Sd/-

(Dr. PRAMOD DEO)
CHAIRPERSON